



GUJARAT NATIONAL LAW UNIVERSITY

PG DIPLOMA in INTELLECTUAL PROPERTY RIGHTS

GNLU Centre for Intellectual Property Rights, Gujarat
National Law University

In association with

Gujarat Council on Science and Technology

i-Hub
&
SSIP

i-Hub
(A Government of Gujarat Initiative)



SSIP
National Institute of Innovation Policy
Government of Gujarat



GUJARAT NATIONAL LAW UNIVERSITY





ABOUT US

Gujarat National Law University

Established by the Government of Gujarat in 2003, Gujarat National Law University (GNLU) is one of India's leading law university. It has been ranked as the 7th best law school in the country as per the National Institutional Ranking Framework (NIRF) Ranking 2020, released by the Ministry of Human Resource Development, Government of India. GNLU also has the highest intake of students among all National Law Universities (NLUs) in the country and is the only NLU which offers integrated Under Graduate programmes in five different streams. GNLU has a global network of partner institutions in 13 countries across 5 continents for academic and research collaboration.

Gujarat Council on Science & Technology (GUJCOST)

GUJCOST was established in September 1986, to play a catalytic role in promoting the use of Science and Technology in the development process of the state of Gujarat. It was constituted with a view to develop technologies appropriate to and in harmony with present conditions. GUJCOST has been catalysing interaction between developers and users of technologies, by bringing on a common platform to training scientists and engineers on the one hand, and policy makers as well as administrators on the other. GUJCOST has established a Chair for IPR Excellence at Gujarat National Law University to conduct research, training and educational activities in the fields of IPR.



i-Hub

Gujarat Student Startup and Innovation Hub is envisioned to be the centre for all Startup stakeholders to develop an end-to-end innovation and entrepreneurial ecosystem in the State of Gujarat by creating pathways from “Mind-to-Market”. *i*-Hub is a vibrant incubation setup established under SSIP by the Education Department, Government of Gujarat. Uniquely designed, *i*-Hub is an amalgamation of modernistic cutting-edge infrastructure, agile, flexible and collaborative co-working spaces to spark real interaction and flow of ideas, focused mentoring, networking, customer connect, investment opportunities, support mechanisms and futuristic labs, all under one roof. It penetrates support to the remotest stakeholder and creates a decentralized facility for best possible pre-incubation, incubation and acceleration. *i*-Hub, a catalyst in creating a stronger startup ecosystem across the state with its cohesive approach in inculcating entrepreneurial spirit in the youth.

SSIP

The Student Startup & Innovation Policy, a scheme launched by the Government of Gujarat, aims to create an integrated, state-wide, university-based innovation ecosystem to support innovations and ideas of young students and provide a conducive environment for optimum harnessing of their creative pursuit. Under this policy, Startups and Innovative ideas are eligible for assistance post approval from the Committee setup by the Government. In order to create an ecosystem of support to startups and innovations, various institutes such as Universities, PSUs, R&D Institutions, Private and other establishments can be designated as institutions to support and mentor innovators after approval from the Committee. Till date, the State Government has taken concrete measures to support creativity, innovation and entrepreneurship in line with various central policies like Make In India, Startup India, Atal Innovation Mission and National Innovation Council.

INTRODUCTION

PG Diploma in Intellectual Property Rights

"Intellectual property is the oil of the 21 century. Look at the richest men a hundred years ago; they all made their money extracting natural resources or moving them around. All today's richest men have made their money out of intellectual property."

- Mark Getty (co-founder and Chairman of Getty Images)

Intellectual Property Rights (IPR), in recent years, has emerged as perhaps the most important branch of Law having a multidisciplinary approach. Particularly in the recent past, the reach and importance has immensely grown, touching several types of industries and businesses. PG Diploma in Intellectual Property Rights is designed to impart knowledge in the field of intellectual property law with an analytical overview of the content and structure of the laws protecting various types of intellectual property. This interdisciplinary programme is aimed to lay a strong foundation of understanding on the multifaceted role that IP laws play in various fields. The programme is conceived with an objective to examine all aspects of Indian legal framework on Intellectual Property Rights focusing particularly on fundamental principles and the application of the same to new technologies. The Programme consists of eight courses, in two semesters:

Semester 1

- i. Indian Legal System: A Primer
- ii. Nature, Origin and Evolution of Intellectual Property
- iii. Law of Patents
- iv. Law of Trademarks and Geographical Indications

Semester 2

- v. Law of Copyright and Industrial Designs
- vi. IPR and Biotechnology, Plant Varieties, Traditional Knowledge and Traditional Cultural Expressions
- vii. IPR: Valuation, Management, Litigation and Dispute Resolution
- viii. Dissertation

▶ DETAILS ABOUT THE PROGRAMME

Eligibility:

Bachelor's Degree or equivalent in any discipline from any recognized University.

Programme Duration: One year

Classes will be held on weekends except for public holidays.

Programme Fee: ₹15000/- for the entire programme

How to Apply:

Candidate should download the Application Form from GNLU website ([Click here](#)) and send the duly completed application form to:

Registrar,

Gujarat National Law University, Attalika Avenue, Knowledge Corridor,

Koba (Sub P. O.), Gandhinagar- 382426, Gujarat, INDIA

by Registered post or hand delivery to reach latest by 22nd December, 2021, 5.00 p.m. The form must be accompanied by self-attested copies of graduation degree, mark sheet, fee payment receipt and a passport size photograph.

The candidate should also email the scanned copy of the application form and supporting documents to pgdipr@gnlu.ac.in.

For more information, please visit the programme webpage on the GNLU website www.gnlu.ac.in or email at pgdipr@gnlu.ac.in

▶ DETAILS ABOUT THE PROGRAMME

Brief Introduction To The Courses

I. Indian Legal System: A Primer

The Indian legal system has evolved and changed significantly in the last few decades. With the end of an era of colonialism, the Indian legal system has consistently made a constant effort to respond to challenges that arose on the Indian sub-continent. The objective of this paper is to familiarize students with a fundamental understanding and knowledge of the evolution of the Indian legal system. The students from non-law background will find this course more helpful as it will create a foundation for understanding various laws which are part of this course.

II. Nature, Origin and Evolution of Intellectual Property

In the current era, the economy does not stand only on the pillars of labour and capital. The third pillar of knowledge that transformed the economy into a knowledge driven economy has been added. Intellectual Property has become an imperative tool for revenue generation in this knowledge driven economy. Globalization and commercialization of intellectual property activities have created multiple challenges. In light of the above, the aim of the paper is to introduce the concept of Intellectual Property and delve in to the jurisprudential aspect of Intellectual Property.

III. Law of Patents

Patents are granted to encourage scientific research, new technology and industrial progress. It is one of the most important forms of industrial property. This paper will discuss the following aspects of Law of Patents from national and international perspective.

- Evolution of Patent and Law of Patent in India
- Infringement and enforcement of patent
- Procedure for grant of patent
- Major amendments
- Process and Product patents
- Challenging issues
- Compulsory licensing of Patents

IV. Law of Trademarks and Geographical Indications

Trademarks and Geographical indications serve as an identity of a product. However, there exists major distinction in terms of nature of the rights granted under both these laws. This paper will discuss the following aspects of Law of Trademarks and Geographical Indications.

▶ DETAILS ABOUT THE PROGRAMME

Brief Introduction To The Courses

Law of Trademarks

- Trademark: Nature, Function and Evolution
- Registration requirements and procedure
- Concept of Deceptive Similarity and Honest Concurrent Use
- Well-Known marks, Collective Marks and Certificate Marks
- Infringement and Passing off
- Assignment and licensing of trademark
- Appellate board and Offences and Penalties
- International Trademark Protection and emerging issues

Law of Geographical Indications

- Geographical Indications: Origin and Nature
- Registration and its effects
- Infringement and Passing off
- Important case studies

V. Law of Copyright and Industrial Designs

Copyright is a form of IP that grants protection to the creator of original works of authors: literary, dramatic, artistic, musical works, cinematograph films and sound recording. The aim in its first part is to bring out the significance and nature of copyright protection in India.

The second part of the paper deals with Industrial designs. The outer appearance of product played a pivotal role which is the subject matter of protection under the Industrial Designs Act. The statutory provisions along with international conventions shall form part of this part. This part discusses the following aspects of Law of Copyright and Industrial Designs from national and international perspective.

Law of Copyright

- Nature and Significance of Copyright protection
- Justification and requirement of Copyright protection in India
- Subject matter and term of Copyright protection in India
- Authorship and ownership of Copyright
- Rights conferred
- Assignment, licensing, relinquishment and transmission of Copyright
- Infringement and remedies
- Copyright Societies and Copyright Board
- Copyright in digital age

▶ DETAILS ABOUT THE PROGRAMME

Brief Introduction To The Courses

Law of Industrial Designs

- Evolution of Design Protection
- Salient Features of the Design Act, 2000
- Registration: Requirements and Procedure
- Design Piracy, Design and Copyright Overlap
- Infringement and Remedies
- International Instruments

VI. IPR and Biotechnology, Plant Varieties, Traditional Knowledge and Traditional Cultural Expressions

This paper will focus on IPR and Biotechnology, Protection of Plant Varieties, TK and TCEs. It consists of the following:

- IPR and Biotechnology
- The Protection of Plant Varieties and Farmers Rights Act, 2001 (PPV & FRA)
- Protection of TK through IP
- WIPO Intergovernmental Committee on Intellectual Property and Genetic Resources, Traditional Knowledge and Folklore

VII. IPR Valuation, Management, Litigation and Dispute Resolution

This paper will focus on the following:

- IP valuation: Meaning, need and methods
- IP Management: Meaning, purpose and strategies
- Efficient Alternative dispute resolution methods in IP
- IP Litigation: Various types and forums, Judicial and administrative structure

VIII. Dissertation

▶ DETAILS ABOUT THE PROGRAMME

Course offered by:
Centre for Intellectual Property Rights,
Gujarat National Law University

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Co-ordinator:

Dr. Hardik Parikh

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